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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 164 (RE-2008)/2004-09
NEW DELHI: the 25th March, 2009

In exercise of powers conferred under para 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.I) (RE-2008):

1. The para 5.4 of HBP (Vol.I) 2004-09, updated as on 11.4.2008 is amended as under-

“An EOU/ a relocated SEZ unit, while converting to a DTA unit, may apply for an EPCG authorization in ANF alongwith documents prescribed therein. ‘No Objection Certificate’ should be produced from concerned Development Commissioner.”

This issues in public interest.

(R.S.Gujral)
Director General of Foreign Trade &
ex-officio Additional Secretary to the Govt. of India

(F.No.01/36/218/88/AM09/Pol. V /EPCG I